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(Part-II, Section - 3, Sub-Section(II))

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
New Delhi

Notification No. 57/2015-2020  Dated: 31st March, 2020

S.O. (E)  In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.02 of the Foreign Trade Policy (FTP) 2015-2020, as amended, the Central Government hereby makes, with immediate effect, the following amendments in the FTP 2015-2020:

1. In para 1.01, the phrase “shall remain in force upto 31st March, 2020 unless otherwise specified” is substituted by the phrase “shall remain in force upto 31st March, 2021 unless otherwise specified.”

2. The following shall be added at the end of para 3.08(a):
   “However, the service categories eligible under the scheme and the rates of reward on such services as rendered w.e.f. 1st April, 2019 to 31st March, 2020 shall be notified separately in Appendix 3 X. For the services rendered w.e.f. 1st April, 2020, decision on continuation of the scheme will be taken subsequently and notified accordingly.”

3. In para 4.14, the date “31.03.2020” as appearing in the last line is substituted by “31.03.2021”.

4. In para 4.29(viii), after the first sentence, the following is inserted:
   “However, for all DFIAs (including transferable DFIAs), where the validity for import is expiring between 01.02.2020 and 31.07.2020, the validity stands automatically extended by six months from the date of expiry.”

5. In para 5.01(a), the date “31.03.2020” as appearing in the second sentence is substituted by “31.03.2021”.

[Signature]
6. In Para 5.01(c), after the second sentence, the following sentence is inserted: “However, in case the validity period for import expires during 1st February, 2020 to 31st July, 2020, the validity stands automatically extended by further 6 months from the date of such expiry.”

7. In para 6.01(d) (ii), the date “31.03.2020” as appearing in the last line is substituted by “31.03.2021”.

**Effect of this Notification:** The existing Foreign Trade Policy 2015-2020 which is valid upto 31.3.2020 is extended upto 31.03.2021. Various other changes are also made extending the date of exemptions by one year and extending validity of DFIA and EPCG Authorizations for import purposes.

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